

Compensation to victims of terrorist/ communal/ naxal violence

2707. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state the State-wise and year-wise breakup of persons awarded compensation under the Central Scheme for Assistance to Victims of Terrorist/Communal/Naxal Violence since 2009?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): The Central Scheme for Assistance to Civilian victims of Terrorist and Communal Violence has been effective from 01.04.2008 and from 22.06.2009 in respect of the cases of Naxal violence. Under the scheme, an amount of ₹3 lakhs is given to the Civilian victims / Next of Kin (NOK) of the victim in the case of death or incapacitation/disability with 50% or more, subject to the condition that no employment has been provided to any of the family members of the victims by the State Government. Under the said scheme, the assistance rendered to the victims/NOK by the Central Government during the period 2009 to 30th November, 2014 is furnished in Statement-I (*See below*).

Subsequently, revised guidelines on the “Central Scheme for Assistance to Civilian Victims of Terrorist/Communal/Naxal Violence” were issued by this Ministry *vide* letter dated 29.06.2012. As per the guidelines the payment of assistance to the civilian victims / Next of Kin of victims of Terrorist/Communal/Naxal violence shall be paid by the District Magistrate/Deputy Commissioner and thereafter, the State Government shall submit the proposal to the Ministry of Home Affairs for re-imburement.

As per available information, the State Governments have issued sanction order sanctioning the said amount as per detail furnished in Statement-II.

1	2	3	4	5	6	7	8	9
Delhi	-	15,00,000/-	72,00,000/-	-	-	6,30,000/-*	42,00,000/-*	2009-10 (05) 2010-11 (24) 2013-14 (03) 2014-15 (20)
Daman and Diu	-	3,00,000/-	-	-	-	-	-	2009-10 (01)
Goa	-	-	3,00,000/-	-	-	-	-	2010-11 (01)
Gujarat	3,00,000/-	-	-	-	-	-	-	2008-09 (01)
Jharkhand	-	-	-	45,00,000/-	12,00,000/-	-	-	2011-12(15) 2012-13(04)
Karnataka	-	12,00,000/-	6,00,000/-	-	3,00,000/-	-	-	2009-10(04) 2010-11 (02) 2012-13(01)
Madhya Pradesh	24,00,000/-	-	18,00,000/-	3,00,000/-	-	-	6,30,000/-*	2008-09 (08) 2010-11 (06) 2011-12(01) 2014-15 (03)
Meghalaya	-	-	-	-	6,00,000/-	-	-	2012-13(02)
Maharashtra	81,00,000/-	1,41,00,000/-	48,00,000/-	2,46,00,000/-	66,00,000/-	-	-	2008-09 (27)

								2009-10 (47)
								2010-11 (16)
								2011-12 (82)
								2012-13 (22)
Manipur	-	3,00,000/-	1,38,00,000/-	60,00,000/-	39,00,000/-	-	-	2009-10(01)
								2010-11 (46)
								2011-12 (20)
								2012-13 (13)
Odisha	90,00,000/-	51,00,000/-	42,00,000/-	33,00,000/-	6,00,000/-	-	2,10,000/-*	2008-09 (30)
								2009-10 (17)
								2010-11 (14)
								2011-12 (11)
								2012-13 (02)
								2014-15 (01)
Uttar Pradesh	-	-	-	3,00,000/-	-	-	-	2011-12(01)
West Bengal	-	-	-	2,64,00,000/-	3,00,00,000/-	-	-	2011-12 (88)
								2012-13 (100)
TOTAL	2,13,00,000/-	4,56,00,000/-	5,28,00,000/-	7,98,00,000/-	4,71,00,000/-	6,30,000/-	63,00,000/-*	-

*This represents 70% of the amount re-imbursed to the State Government by the Central Government as per the revised guideline. The balance of 30% of the sanctioned amount, shall be made after receipt of audit verification report by the Internal Audit Wing of the Ministry of Home Affairs.

Statement-II

The following State Governments have issued sanction order for financial assistance to the civilian victims / next of kin of civilian victims of terrorist/communal/naxal violence under the Central Scheme for Assistance to the civilian victims of terrorist/communal/naxal violence, as per the details given:

Sl. No.	Name of State & District	No. of victims who were provided financial assistance by the District Authorities under the Central Scheme	Amount sanctioned (₹)	Total (₹)
1	2	3	4	5
1.	Assam:			
	1. Dima Hasao, Haflong	98	2,94,00,000/-	
	2. Karbi Anglong, Diphu	06	18,00,000/-	
	3. Baksa	47	1,41,00,000/-	
	4. Mangaldai	01	3,00,000/-	
	5. Chirang, Kajalgaon	24	72,00,000/-	
	TOTAL	176		5,28,00,000/-
2.	Bihar:			
	1. Lakhisarai	03	9,00,000/-	
	2. Munger	06	18,00,000/-	
	TOTAL	09		27,00,000/-
3.	Chhattisgarh:			
	1. Narayanpur	12	36,00,000/-	

	2.	Bijapur	37	1,11,00,000/-	
	3.	Raigarh	01	3,00,000/-	
	4.	Gariaband	06	18,00,000/-	
	5.	North Baster Kanker	01	3,00,000/-	
	6.	South Baster Dantewara	21	63,00,000/-	
		TOTAL	78		2,34,00,000/-
4.		Jharkhand:			
	1.	Latehar	04	12,00,000/-	
		TOTAL	04		12,00,000/-
5.		Manipur:			
	1.	Thoubal	04	12,00,000/-	
		TOTAL	04		12,00,000/-
6.		Meghalaya:			
	1.	Williamnagar	02	6,00,000/-	
		TOTAL	02		6,00,000/-
7		Odisha			
	1.	Phulwani	10	30,00,000/-	
	2.	Rayagada	02	6,00,000/-	
		TOTAL	12		36,00,000/-

1	2	3	4	5
8.	Rajasthan:			
	1. Bharatpur	09	27,00,000/-	
	2. Pratapgarh	02	6,00,000/-	
	TOTAL	11		33,00,000/-
9.	West Bengal:			
	1. Paschim Medinipur	119	3,57,00,000/-	
	TOTAL	119		3,57,00,000/-
10.	Andhara Pradesh:			
	1. Warrangal	06	30,00,000/-	
	2. Visakhapatnam	04		
	TOTAL	10		30,00,000/-
	TOTAL	425		12,75,00,000/-